IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3173 of 2021

Uday Bhokta. ……**.Petitioner**

Versus

The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kumar Singh, Advocate
For the State : Mr. Sanjay Kumar Srivastava, A.P.P.

02/13-4-2021 Heard the parties.

The petitioner is an accused in connection with Lawalong P.S. Case No. 82 of 2020.

The petitioner was accosted by dacoits while he was returning to his house in his car and cash, mobiles etc. were looted.

It appears that no TIP has been held. One looted mobile set was recovered but the same was on the confession of the petitioner as well as the co-accused persons namely Ashok Ganjhu and Ghanshyam Ganjhu. The petitioner is in custody since 7.8.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Lawalong P.S. Case No. 82 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-